

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2012

- Subject : Maintaining security of the interconnected power system of Indian in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- Date of hearing : 13.12.2012
- Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioner : Northern Regional Load Despatch Centre, New Delhi
- Respondents : Punjab State Transmission Corporation Ltd., Patiala
Haryana Vidyut Prasaran Nigam Limited, Panchkula
Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
Delhi Transco Limited, Delhi
Uttar Pradesh Power Transmission Corporation Ltd., Lucknow
Himachal Pradesh State Electricity Board, Shimla
Power Transmission Corporation of Uttarakhand Ltd., Dehradun
Power development Department, Jammu and Kashmir
Electricity Department, Union Territory of Chandigarh, Chandigarh
State Load Despatch Centre, Ablowal (Patiala), Punjab
State Load Despatch Centre, Panchkula, Haryana
State Load Despatch Centre, Heerapur, Rajasthan
State Load Despatch Centre, Delhi
State Load Despatch Centre, Lucknow, Uttar Pradesh
State Load Despatch Centre, Rishikesh, Uttarakhand
State Load Despatch Centre, Totu (Shimla), Himachal Pradesh
State Load Despatch Centre, Gladini, Jammu and Kashmir
- Parties present : Shri V.V.Sharma, NRLDC
Shri V.K.Agarwal, NRLDC
Shri S.C.Saxena, NRLDC
Shri S.R.Narasimhan, NRLDC
Shri Rajiv Porwal, NRLDC
Miss Joyti Prasad, NRLDC
Shri Vivek Pandey, NRLDC

Shri S.K.Jain, RRVPNL
Shri A.K.Arya, RRVPNL
Shri Vikas Sharma, J & K, PDD
Shri Darshan Singh, SLDC, Delhi
Shri Ankush Bajoria
Shri Amit Kr Ganlawat
Shri Parveen Singh

Record of Proceedings

The representative of petitioner submitted that the present petition has filed seeking direction to:

(a) All the STUs/SLDCs of the Northern Region to forecast their demand and make adequate arrangements to avoid dependence on Unscheduled Interchange for meeting their demand or for injecting short term surplus power, irrespective of the frequency;

(b) All the STUs/SLDCs of the Northern Region to implement automatic demand disconnection scheme as required under Regulation 5.4.2 (d) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and submit the details of the same to Commission/RPCs/RLDCs;and

(d) All the STUs/SLDCs/Regional entities to comply with Regulation 5.2 (j) of the Grid Code and supply their inputs to implement the grid security expert system and direct the NRPC secretariat to actively associate themselves in getting these schemes implemented in terms of NLDC letter dated 11.9.2012

2. After hearing of the representative of the petitioner, the Commission directed to issue notices to respondents for non-compliance of provisions of Grid Code and directions of NRLDC.

3. Accordingly, the petitioner was directed to serve copy of the petition on the respondents, if not served. The respondents were directed to file their replies by 26.12.2012. The petitioner was allowed to file its rejoinder, if any, by 4.12.2013.

4. The petition shall be listed for hearing on 8.1.2013.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)